

FORM A - Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
WIZCRAFT INTERNATIONAL ENTERTAINMENT PRIVATE LIMITED**

RELEVANT PARTICULARS			
1	Name of corporate debtor		Wizcraft International Entertainment Private Limited
2	Date of incorporation of corporate debtor		05-05-1997
3	Authority under which corporate debtor is incorporated / registered		ROC-Mumbai
4	Corporate Identity No. of corporate debtor		U92100MH1997PTC107787
5	Address of the registered office and principal office (if any) of corporate debtor		Satyadev Plaza, 5th Floor, Fun Republic Lane Off, New Link Road, Andheri (W), Mumbai - 400053 India
6	Insolvency commencement date in respect of corporate debtor		10-05-2021 (NCLT order with corrected name of IRP was uploaded on 11-06-2021)
7	Estimated date of closure of insolvency resolution process		03-12-2021
8	Name and registration number of the insolvency professional acting as interim resolution professional		Parveen Bansal, IBBI/IPA-001/IP-P00175/2017-2018/10344
9	Address and e-mail of the interim resolution professional, as registered with the Board		J-347, Block J, Sarita Vihar, New Delhi - 110076, pkbansal00@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional		E-44/3, Pocket D, Okhla Industrial Area, Phase II, New Delhi-110020, wizcraft.international@pbinsolvency.com
11	Last date for submission of claims		25-06-2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional		Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)		Not Applicable
14	(a)	Relevant Forms and	Web Link: https://www.ibbi.gov.in/home/downloads

	(b)	Details of authorized representatives are available at	Physical address: Not Applicable
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Wizcraft International Entertainment Private Limited on 10-05-2021.

The creditors of Wizcraft International Entertainment Private Limited, are hereby called upon to submit their claims with proof on or before 25-06-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11-06-2021
Place: New Delhi

PARVEEN BANSAL
Interim Resolution Professional
IBBI/IPA-001/IP-P00175/2017-2018/10344